

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 47

CA 39/2024 CA 77/2024

In

CP/245(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: RANDAR BUSINESSSES PVT LTD V/s
 JAWED HABIB HAIR AND BEAUTY
 LIMITED

Section 241(1) and 242(4) OF THE COMPANIES ACT, 2013

ORDER

1. Ld. Counsel for the Petitioner has placed on record one notice for AGM which is scheduled on 24.06.2024, the same is taken on record.
2. This notice gives the status of the shareholders in two categories i.e. valid as well as invalid.
3. After consideration of the submissions made by both the parties, we consider it appropriate to issue directions to the Respondent Company that the shareholders identified under invalid category shall be allowed to cast their vote and record their objections. However, their vote shall be kept in the sealed cover by the secretarial department of the Company and their

vote shall be counted for the determination of fate of the resolution only after adjudication of this Petition by this Court.

4. In the meanwhile, the parties are directed to complete the pleadings.
5. List this matter for further consideration on **04.07.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)